

Page 6, after line 10, insert—

“(c) Every notification under this section shall be laid as soon as may be after it is issued, before the House of the People and the Legislative Assembly of the State concerned.”

**Mr. Speaker:** I shall now put Amendment No. 26 as modified by the Government amendment to the vote of the House.

The question is:

Page 6, after line 10, insert—

“(c) Every notification under this section shall be laid as soon as may be after it is issued, before the House of the People and the Legislative Assembly of the State concerned.”

*The motion was adopted.*

**Mr. Speaker:** The question is:

“That clause 11, as amended, stand part of the Bill.”

*The motion was adopted.*

Clause 11, as amended, was added to the Bill.

**Mr. Speaker:** The question is:

“That clause 1, the Enacting Formula and the Title stand part of the Bill.”

*The motion was adopted.*

Clause 1, the Enacting Formula and the Title were added to the Bill.

**Shri Ranga:** The Third reading may be taken tomorrow.

**Mr. Speaker:** I put it to the House. We have agreed.

**Shri Bibudhendra Mishra:** I move:

“That the Bill, as amended, be passed.”

**Mr. Speaker:** The question is:

“That the Bill, as amended, be passed.”

*The motion was adopted.*

#### DETENTION OF MEMBER

**Mr. Speaker:** I have to inform the House that I have received the following letter, dated the 30th November, 1962, from the Government of Madras:—

“I have to inform you that the Government of Madras have found it their duty, in exercise of their powers under Rule 30 of the Defence of India Rules, 1962, to direct that Shri R. Umanath, Member, Lok Sabha, be detained with a view to preventing him from acting in any manner prejudicial to the defence of India and the public safety.

Shri R. Umanath, M.P., who had been taken into custody at 3.50 hours on the 21st November, 1962, at Tiruchirapalli, under section 151, Criminal Procedure Code, was accordingly detained, and is at present lodged in the Central Jail, Cuddalore.”

The House stands.....

**Shri Ranga:** Before you adjourn the House, may I make one observation? I have had the general impression that while the House is in session, the Members of the House are not liable to be arrested and especially taken into detention.

**Some Hon. Members:** No, no.

**Shri Ranga:** How is it that you have not raised your voice in protest?

**Mr. Speaker:** There is no such thing. The hon. Member is not correct in saying that. So far as the criminal law is concerned, we cannot interfere.

The House stands adjourned to meet again at 12 o'clock tomorrow.

17.18 hrs.

*The Lok Sabha then adjourned till Twelve of the Clock on Tuesday, the 4th December, 1962|Agrahayana 13, 1884 (Saka).*